

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 207  
IB-1812/ND/2019**

**IN THE MATTER OF:  
Mr. Anupam Enterprises**

**....PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructures Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 19.07.2021  
(Virtual Hearing)**


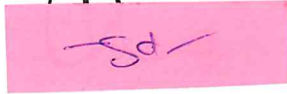
**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**


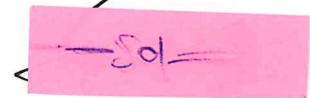
**For the Petitioner/Operational creditor :  
For the Respondent/Corporate debtor :**

**ORDER**

No one is present at the time of virtual hearing of the matter. In the interest of justice, post this matter after a month on **27<sup>th</sup> of August, 2021.**

**(Hemant Kumar Sarangi)  
Member (T)**

**(P.S.N. Prasad)  
Member (J)**